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DR. K. L. SHRIMALI: Well, Sir, this will be applicable to other Territories also.

SHRIMATI SAVITRY DEVI NIGAM: May I know the profession and the qualifications of the members of this non-judicial tribunal?

DR. K. L. SHRIMALI: The tribunal will consist of the Director of Education, Delhi, who will be the Chairman and two nonofficial members to be nominated by the Chief Commissioner, Delhi-one, the manager of an aided school representing the Managers' Association and the other the principal or the headmaster of an aided school representing the teachers.

SHRIMATI SAVITRY DEVI NIGAM: May I know when this tribunal will 'be set up and when it is likely to start functioning?

DR. K. L. SHRIMALI: The rules -will now be incorporated in the . • •

MR. CHAIRMAN: Shri Shiva Rao.

REPORT OF OFFICIAL COMMITTEE ON SETTLEMENT OF PENSION CLAIMS

- *429. SHRI B. SHIVA RAO: Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 287 in the Rajya Sabha -on the 8th December, 1958 and state:
- (a) whether Government have since received the report of the official committee on the settlement of pension claims;
- (b) if so, what action Government have taken or propose to take on the recommendations;
- (c) whether copies of the report will be sent to all State Governments for suitable action: and
- (cf) whether the report will be placed! on the Table of the House?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TAEKESHWARI SINHA): (a) Yes, Sir.

- (b) The Committee have recom mended: -
 - (i) certain procedural improvements to reduce delays in the sanction and payment of pension; and
 - (ii) introduction of certain changes of a basic character in the existing pension

Necessary orders implementing recommendation at (i) above are expected to be issued shortly.

Further consideration of the recommendation at (ii) above has been deferred in view of the impending report of the Pay Commission. Accordingly recommendations of the Committee in this regard have been made available to the Pay Commission for their consideration.

(c) and (d). Action in this regard will be considered on receipt of the recommendations of the Pay Com mission

SHRI B. SHIVA RAO: I am unable to understand the Deputy Minister's reply to parts (c) and (d) of my question. This question deals with the elimination of procedural and administrative delays in the settlement of pension claims thousands of which have been hanging fire for years. I presume from the reply given by the Deputy Minister that the Committee's report is being carried out so far as the Central Government is concerned. May I ask why the report cannot be sent immediately to all the State Governments some of whom are even more to blame tha* the Centre in this matter?

SHRIMATI TARKESHWARI SINHA: Sir. this Committee was appointed and officials of the Central Government were members of that Committee and therefore, primarily, it confines itself to the Central Government. The Pay Commission is having its deliberations and, therefore, the recommendations have been sent to the Pay Commission. But, so far as the recommendations are concerned, they only concern the Central Government employees.